

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3779

ANSWERED ON:17.08.2010

REGULATION OF LOTTERIES

Mani Shri Jose K.;Thomas Shri P. T.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has finalised the revised regulations on lotteries;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any representation from the Government of Kerala pertaining to the matter of sale of inter-State lottery tickets;
- (d) if so, the details thereof and the response of the Government thereto; and
- (e) the steps taken by the Government to check the sale of fake lottery tickets in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Yes Madam. The Government of India has notified the Lotteries (Regulation) Rules, 2010 on 1.4.2010 to regulate the lotteries.

(c) & (d): The Government of India has received two representations from Government of Kerala, one regarding the name and the address of the promoter appointed by Bhutan Government and State of Sikkim. The information has been received from the State Governments concerned and communicated to the Government of Kerala. As regards second representation, wherein the Government of Kerala has stated that the Government of Sikkim as well as the Royal Government of Bhutan are violating the Lotteries (Regulation) Rules, 2010, the Government of India has sought clarification from the Government of Sikkim. The matter has also been taken up separately with the Royal Government of Bhutan through the Ministry of External Affairs.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crimes and also the crimes related to the sale of fake lottery tickets. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, the Union Government has been advising to the State Governments/UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime.